

GOVERNMENT OF INDIA  
MINISTRY OF COAL  
LOK SABHA  
UNSTARRED QUESTION NO. 293  
TO BE ANSWERED ON 25.02.2016

**'Jobs to Displaced Persons'**

293. SHRI TAMRADHWAJ SAHU :

Will the Minister of COAL be pleased to state:

- (a) whether there is a provision of providing jobs to the persons displaced due to acquisition of their lands for mining work;
- (b) if so, the details thereof; and
- (c) the details of the cases of jobs to displaced persons pending in the South Eastern Coalfields Limited in Madhya Pradesh and Chhattisgarh?

**A N S W E R**

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL,  
POWER AND NEW AND RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

**(a&b):** Yes, as per the Rehabilitation & Resettlement Policy of Coal India Limited, 2012, there is a provision of providing employment to the displaced persons whose land is acquired for mining. Employment is given in the following manner: –

- 1) The maximum total number of employments that may be provided to the land losers would be limited to the total number of acre of land acquired divided by two. However employments will be released in proportion to the land possessed.
- 2) For every two acre of land one employment can be considered;
- 3) Subsidiaries of CIL may give an option to the land losers having less than two acre of land to club together their land to the extent of two acre and nominate one of the land losers among the groups or their dependent for employment under package deal or employment under descending order system by preparing the list of eligible land oustees in the descending order of land lost subject to the cut off equivalent to the total number of permissible employments or any other method with the approval of the respective Board of the subsidiary.
- 4) The land loser must be a domiciled resident/MoolNiwasi and the certificate to this effect shall be issued by the concerned State Authority.

5) The modalities for offering employment shall be such as may be approved by the Board of the Subsidiary companies as per the unique conditions of the subsidiary provided that -

a) The initial employment shall be given with pay of Category-I pay scale of NCWA, with training period of 6 months.

b) In the seniority list, the seniority of the appointee should be reflected in appropriate manner in order to keep the senior most as senior.

c) The land loser trainees shall be posted as per requirement, including underground duties.

(c) It is ongoing process and employment cases are processed after receipt of applications along with required documents as per R&R Policy prevailing in SECL. There is no pending case of employment where required documents have been received from land oustees and the request for employment is as per the provisions of CIL's R&R Policy, 2012.

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